

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †282
TO BE ANSWERED ON 18.07.2017**

SUB-CATEGORISATION OF OBCs

†282. SHRI KAPIL MORESHWAR PATIL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the National Commission for Backward Classes has suggested for sub categorisation of Other Backward Classes (OBCs);
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the steps being taken by the Government in this regard?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)**

- (a) Yes, Madam.
- (b) & (c): The NCBC has recommended sub-categorization within OBCs into three sub-categories, namely:
 - (i) Extremely Backward Classes (Group 'A').
 - (ii) More Backward Classes (Group 'B').
 - (iii) Backward Classes (Group 'C').

Only advices for inclusion/exclusion tendered under Section 9(1) & (2) of the NCBC Act, 1993 are ordinarily binding upon the Central Government. The report on sub-categorisation amongst OBCs is not covered under Section 9(1) of the NCBC Act and is hence not binding upon the Central Government. At present, no proposal for sub-categorisation is under consideration.
